

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 327/90

199

~~XXXXXX~~

DATE OF DECISION 25.4.1990

TV Saidalavi

Applicant (s)

M/s VR Ramachandran &  
Roy Abraham

Advocate for the Applicant (s)

Union of India rep. by the  
General Manager, Southern  
Railway, Madras & 2 others

Respondent (s)

Mr MC Cherian

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri NV Krishnan, Administrative Member.

This application is against the Annexure-A order dated 19.4.90 of Respondent-3 for posting the applicant as Gangman Junction. in PWI Nagarcoil. The applicant's contention is that he does not want to be posted as Gangman and he would like to continue as Mappila Khalasi and take a chance for promotion to the skilled grade under para 2512 of the Indian Railway Manual.

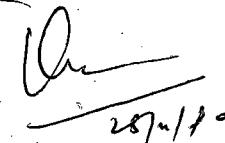
2 The counsel of respondents pointed out that in similar cases the applicants who did not wish to be appointed as Gangman were required to indicate their unwillingness to be so appointed. They would like the present applicant also to send a letter to that effect. The present application itself can be treated as the applicant's letter of unwillingness.

3 In the circumstances, the respondents are directed not to compel the applicant to work as a Gangman in pursuance of the Annexure-A order. It should be clearly understood that the applicant therefore, forfeits his right to be appointed as Gangman and he may continue in the present post in accordance with the provisions of law.

4 The application is disposed of with the aforesaid directions.

  
(AV Haridasan)

Judicial Member

  
(NV Krishnan)  
Administrative Member

25-4-1990